

REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Lok Sabha

Seventh Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1980

Presented on 30-7-1980

Adopted on 1-8-1980

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

SEVENTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventh Report.

2. The Committee met on 28 July, 1980 for—

I. Further examination of the Constitution (Amendment) Bill, 1980 (*Amendment of Second Schedule*) by Shri R. K. Mhalgi under Rule 294(1)(a) of the Rules of Procedure.

II. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1980 (*Substitution of article 54 and amendment of articles 55, 81, etc.*) by Prof. Madhu Dandavate.
- (2) The Constitution (Amendment) Bill, 1980 (*Amendment of Eighth Schedule*) by Shri Eduardo Faleiro.
- (3) The Constitution (Amendment) Bill, 1980 (*Amendment of Eighth Schedule*) by Prof. Narain Chand Parashar.
- (4) The Constitution (Amendment) Bill, 1980 (*Amendment of articles 124, 125, etc.*) by Shri Atal Bihari Vajpayee.
- (5) The Constitution (Amendment) Bill, 1980 (*Insertion of new article 13A*) by Shri Ram Vilas Paswan.

III. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at items Nos. 3, 4 and 5 set down in the List of Business for Friday, 1 August, 1980.

Further examination of Constitution (Amendment) Bill

3. The Member-in-charge of the Bill was invited to attend the sitting to present before the Committee his views on his Bill. Shri R. K. Mhalgi attended the sitting.

4. The Committee considered the Bill and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Constitution (Amendment) Bill, 1980 (*Amendment of Second Schedule*) by Shri R. K. Mhalgi.

The Bill seeks to amend the Second Schedule to the Constitution with a view to reduce the salaries of the President of India and the Governors of the States from Rs. 10,000/- and Rs. 5,500/- to Rs. 4,000/- and Rs. 3,000/- respectively.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

[P.T.O.]

Examination of Constitution (Amendment) Bills

5. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1980 (*Substitution of article 54 and amendment of articles 55, 81, etc.*) by Prof Madhu Dandavate.

The Bill seeks to amend the Constitution with a view to provide, *inter alia*, for nomination of certain number of members to the House of the People and the Legislative Assemblies, in addition to the members chosen by direct election, by the recognised political parties in proportion to the votes polled by them at the direct election.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1980 (*Amendment of Eighth Schedule*) by Shri Eduardo Faleiro.

The Bill seeks to amend Eighth Schedule to the Constitution with a view to add Konkani and Manipuri languages therein.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1980 (*Amendment of Eighth Schedule*) by Prof. Narain Chand Parashar.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to add Pali language therein.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1980 (*Amendment of articles 124, 125, etc.*) by Shri Atal Behari Vajpayee.

The Bill seeks to amend the Constitution with a view to preserve and promote the independence of the Judiciary.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 1980 (*Insertion of new article 13A*) by Shri Ram Vilas Paswan.

The Bill seeks to amend the Constitution with a view to provide for a right to work for livelihood to every person, who can work, in a phased programme.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to resolutions as follows:—

(1) Resolution regarding measures to ensure stability of prices

2 hours

(2) Resolution regarding development of tribal people	2 hours
(3) Resolution regarding steps to eradicate casteism	2 hours

Recommendations

7. The Committee recommend that—

- (i) Sarvashri R. K. Mhalgi, Eduardo Faleiro, Atal Behari Vajpayee, Ram Vilas Paswan, Prof. Madhu Dandavate and Prof. Narain Chand Parashar be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

G. LAKSHMANAN,

Chairman,

NEW DELHI;

28 July, 1980

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*Committee on Private Members'
Bills and Resolutions*